

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 13

C.P. (IB)/439(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES: **SNEH REALMART PRIVATE LIMITED V/s**
GRENESES LAND AND LEISURE
PRIVATE LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Ms. Tikshita Modi, Ld. Counsel for the Financial Creditor is present. Mr. Sushant Chavan, Advocate appeared and seeks some time to file and place on record Vakalatnama and Affidavit in Reply on behalf of the Corporate Debtor. Time is allowed.
- 2) Vakalatnama and Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy of the Affidavit in Reply to the other side well in advance.
- 3) Stand over to 05.08.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)